

(A1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

RA No. 309/95

IN

RA No. 1199/92

New Delhi this the 13th day of September 1996

Hon'ble Shri S.R.Adige, Member (A)
Hon'ble Dr. A.Vedavalli, Member (J)

Gauri Shankar Sharma,
S/o Late Shri Dhar Prasad Sharma,
R/o House No. 172, Shanti Nagar,
MATHURA (UTTER PRADESH)

.....Applicant

(By Advocate: Shri B.B.Raval)

Versus

1. Union of India,
through the Financial Advisor,
Ministry of Defence,
Government of India
(Finance Division),
New Delhi.

2. Controller General,
Defence Accounts
Government of India,
West Block-V, R.K.Puram,
New Delhi.

3. Controller of Defence Accounts,
Central Command,
Meerut (Utter Pradesh).

.....Respondents

(By Advocate: Shri K.C.D.Gangwani)

ORDER (Oral)

Hon'ble Shri S.R.Adige, Member (A)

Shri Raval appeared for the applicant and Shri Gangwani appeared for the respondents.

2. Shri Raval stated that he did not seek to make any oral submissions and submitted that the RA be disposed of on the basis of the pleadings.

3. We have heard Shri Gangwani and perused the RA.

4. We are satisfied that the grounds contained in the RA do not bring it within the ambit and scope of Section

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(f) AT Act read with order-47 Rule-1 under which
alone any judgement/decision/direction of the Tribunal
can be reviewed.

5. Under the circumstances the RA is rejected.

A. Vedavalli

(DR. A. VEDAVALLI)
Member (J)

S. R. Adige
(S. R. ADIGE)
Member (A)

CC.